

[Shri Ripun Bora]

Congress Committee and Assam Congress Legislature Party and there I have seen that there was a specific Intelligence input from the Central Government as well as the State Government, that before 15th August, this type of incident, extremist attack, might happen in these places. But in spite of that, Sir, the State Government, has never deployed there the security forces. ...*(Interruptions)*... And what happened, Sir, was, this incident took place, this indiscriminate firing took place, the police was informed immediately on phone. ...*(Time-bell rings)*... The police station is only seven kilometres away but the police reached the spot after 45 minutes of the incident. ...*(Interruptions)*... This is total lapse. ...*(Time-bell rings)*... Before the election, there were three companies of police forces, paramilitary forces. But they have been withdrawn. They have been withdrawn from there. ...*(Time-bell rings)*... Sir, because of the lapse of the Government, this incident took place. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. Okay. That is enough. ...*(Interruptions)*... Associate.

SHRI RIPUN BORA: So, we condemn the ...*(Interruptions)*... We demand from the Government to give adequate security to people in all the extremist-infected areas. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Sit down. Sit down. Dr. Subramanian Swamy.

**Need to list the case pertaining to Ram Mandir in Ayodhya in
Supreme Court for day-to-day hearing**

DR. SUBRAMANIAN SWAMY (Nominated): Mr. Deputy Chairman, Sir, in the three minutes that you have given me, I will make five sharp points, short ones.

It is very necessary to have a discussion in this House on an urgent developing issue and that is the question of building of the Ram Temple in Ayodhya.

Mr. Deputy Chairman, you know that in the Manifesto of the BJP, we had given a solemn assurance that as per the legal method — and that is through the courts — we will find a solution, and this is now widely accepted by all parties, although in Allahabad High Court, there was a decision and against that decision, the Sunni Wakf Board has come to the Supreme Court and the matter has been pending there for six years.

So, my first point is, this question has to be addressed that this matter should be settled through the courts. All parties have agreed that this should be settled through the courts. All parties agreed that there should be a day-to-day hearing on this issue and a solution should be found. Therefore, I would urge, through you,

to the Government to see that their law officers go to the Supreme Court as they did in the Allahabad High Court, and say that this matter should be expeditiously disposed of and a day-to-day hearing should take place on a problem on which there is now almost a consensus but this has to be done through the courts. It can't be done across parties.

Therefore, I would urge Mr. Deputy Chairman, Sir, that this matter should be discussed threadbare in the House so that the harmony can be restored in the country.

MR. DEPUTY CHAIRMAN: Thank you very much.

SHRI ANIL DESAI (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. SUBHASH CHANDRA (Haryana): Sir, I also associate myself with the matter raised by the hon. Member.

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJAY SANCHETI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SUBRAMANIAN SWAMY: Sir, some Members are associating.

MR. DEPUTY CHAIRMAN: Yes, yes. Those who are associating, their names will be added. Now, Shri K. T. S. Tulsi.

**Need to increase the MSP to fifty per cent over the cost of production
to fulfill the commitment made to the farmers**

SHRI K. T. S. TULSI (Nominated): Sir, I am very grateful for this opportunity. I want to raise an important issue with regard to the farmers' suicide and the causes behind that.

All of us remember that during the elections, repeated promises were made by the BJP to the farmers of the country that Minimum Support Price in accordance with the formula of M. S. Swaminathan Commission will be adopted and would be given, which is 50 per cent above the cost of production. Now, on 6th April, 2016, in reply to an RTI query, we learn that the recommendation of the Swaminathan Commission has been rejected. And it has been rejected on the ground that it will result in distortions in the market. Now, there is a solemn promise made, and there